

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2019

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018.
- Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)
- Respondents : Adani Power (Mundra) Limited (APMuL) and Govt. of Gujarat (GoG)
- Date of Hearing : 23.7.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Shri Jangid, GUVNL
Shri S. K. Nair, GUVNL
Shri Amit Kapur, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Ms. Poonam Verma, Advocate, APMuL
Ms. Adishree Chakraborty, APMuL
Shri M. R. Krishna Rao, APMuL
Shri Sameer Ganju, APMuL
Shri Malav Deliwala, APMuL
Shri Mehul Rupera, APMuL
Shri Shashank Kumar, APMuL
Shri Tanmay Vyas, APMuL
Shri Kumar Gaurav, APMuL
Shri Basava Prabhu Patil, Sr. Advocate, GoG
Shri Anand Ganesan, Advocate, GoG
Ms. Vasundhara Nagrath, Advocate for Sh. Ravi Shankar

Record of Proceedings

The matter was partly heard through video conferencing.



2. Learned senior counsel for the Petitioner submitted that subsequent to joining of Shri Arun Goyal, Member, he would like to advance the brief facts of the case and accordingly, reiterated his submissions made during previous course of hearings. However, due to paucity of time, learned senior counsel could not complete his arguments.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

